

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2190  
TO BE ANSWERED ON 8<sup>TH</sup> AUGUST 2023**

**AMENDMENT IN THE CURRENT NATIONAL TOBACCO CONTROL LAW**

**2190. DR. ANBUMANI RAMADOSS:**

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government will amend the current national tobacco control law making license mandatory for shops to sell tobacco products;
- (b) if so, the details thereof;
- (c) whether Government may disclose the amount of money spent on treatment of tobacco related diseases in the country along with the economic burden of tobacco related diseases; and
- (d) if so, the details thereof during the last three years, State/UT wise?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(PROF. S.P. SINGH BAGHEL)**

(a) & (b): The draft Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Bill, 2020, was hosted in public domain for pre-legislative consultation.

(c) & (d): As per WHO study titled “Economic Costs of Diseases and Deaths Attributable to Tobacco Use in India, 2017-18” has estimated that the economic burden of diseases and deaths attributable to tobacco use in 2017-18 in India was Rs. 1.77 lakh crores. State/UT-wise details are not available.

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